

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. II

Service Tax Appeal No. 25144 of 2013

[Arising out of Order-in-Original No. 22/2012-ST(COMMR) dated 29.09.2012 passed by the Commissioner of Central Excise & Service Tax, Trivandrum]

Sandras Communications

TC 24/923, Mettukada,
Trivandrum-14, Kerala

.....Appellant

VERSUS

Commissioner of CE & ST, Trivandrum

TC 26/334 (1&2), ICE Bhavan, Press Club Road
Trivandrum-01, Kerala

.....Respondent

APPEARANCE:

Present for the Appellant: Sh. Manoj Pillai, Advocate

Present for the Respondent: Sh. Neeraj Kumar, Authorized Representative

CORAM:

HON'BLE Mr. P. A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 20692/2023

DATE OF HEARING: 12.07.2023

DATE OF DECISION: 12.07.2023

PER BENCH

The learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned A.R. for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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